

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:813
ANSWERED ON:29.02.2000
SUPPLY OF EXPLOSIVES
CHANDRA NATH SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the manufacturers of explosive, and dealers are supplying explosives to fictitious persons/buyers;
- (b) if so, whether the explosive manufacturers and dealers are required to maintain account of explosives manufactured and sold to the dealers;
- (c) if so, the details thereof, dealer-wise; and
- (d) the action taken by the Government to monitor the stock of explosives including those of cracker and fire works manufacturers ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI CH. VIDYASAGAR RAO)

- (a) &(b): Under the Explosives Act, 1884 and Explosives Rules, 1983, it is obligatory for all the licensed manufactureres and dealers to supply explosives to the valid licence holders only and maintain their proper account. Monthly returns indicating details of transactions are being submitted regularly to the Department of Explosives.
- (c): The information is being collected and will be laid on the Table of the House.
- (d): Under the Explosives Rules, 1983, officers of the Department of Explosives carry out regular inspections of premises licensed by the Department of Explosives and all transactions of explosives including physical checking and verification of all stocks. Inspections are also carried out by District Magistrates, Executive Magistrates, Commissioners of Police and Police Officers not below the rank of Sub-Inspector of Police and the Officers of the Director General of Mines Safety.